

Listed on : 26.10.2016
R. Court No. : 1
Item : 19

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO.6749 OF 2015

Abid Shamim & Anr. ...Petitioner(s)

VERSUS

Inamul Haque Siddique & Ors. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Court of
Ld. Registrar on 17.08.2016 when the following order was passed -

"Respondent nos.1,2,3,5 and 6 are granted four weeks time as last opportunity for filing Counter Affidavit.

Spare copies for service of respondent no.4 be filed within two weeks time. Notice thereafter be issued.

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent no.7 within two weeks time. Notice thereafter be issued.

List again on 26.10.2016."

There are seven Respondents in the instant matter.

Mr. Raj Singh Rana, Advocate for Respondent No.1, Mr. Adarsh Upadhyay, Advocate for Respondent Nos.2,5 and 6 and Mr. Sunny Choudhary, Advocate for Respondent No.3 has not filed Counter Affidavit on behalf of any of the respondent so far.

Ms. Sharmila Upadhyay, Advocate has not filed spare copy of the Special Leave Petition for issuance of Notice to unserved Respondent Nos.4 & 7.

Ms. Anisha Upadhyay, Advocate has on 03.10.2016 filed Vakalatnama/Memo of Appearance and Counter Affidavit on behalf of Respondent No.7.

Service is complete in respect of Respondent No.1,2,3,5,6 & 7 and incomplete in respect of Respondent No.4.

The matter above mentioned is listed before the Court of Ld. Registrar with this office report.

DATED this the 25th day of October, 2016.

ASSISTANT REGISTRAR

COPY TO:

Ms. Sharmila Upadhyay, Advocate
303, M.C. Setalvad Block, S.C.I.

Mr. Adarsh Upadhyay, Advocate
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Mr. Sunny Choudhary, Advocate
S-222, Greater Kailash Part II, New Delhi

Mr. Raj Singh Rana, Advocate
37, Old Lawyer's Chambers, S.C.I., N.D.

Ms. Anisha Upadhyay, Advocate
Chamber NO.303, M. C. Setalvad, S.C.I., N.D.

ASSISTANT REGISTRAR